

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 3884 of 2011

.....

Smt. Sunila Devi **Petitioner**

Versus

The Jharkhand State Housing Board through
its Chairman-cum-Managing Director & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. Sanjay Prasad, Advocate
For the Respondents :
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06/06.09.2021.

Heard, learned counsel for the petitioner, Mr. Sanjay Prasad.

It appears that writ petition has been filed on 14.07.2011 and the Stamp Reporter has pointed out defects vide S.R. dated 14.07.2011, but some of the defects have not been removed including deposit of deficit C.F.S. Rs.230/-.

Thereafter, the matter was listed before Lawazima of Registrar (Establishment) on 16.11.2011, when no one appeared, however, two weeks' time was granted to learned counsel for the petitioner to remove the defects, but the defects have not been removed. Thereafter, the matter was listed before the Lawazima of learned Registrar General on 14.10.2019, when again no one appeared, however, two weeks' time was granted to learned counsel for the petitioner to remove the defects, but defects have not been removed.

Thereafter, the matter was listed before the Coordinate Bench of this Court on 28.02.2020, where four weeks' time was granted for removing the surviving defects.

Learned counsel for the petitioner has submitted that two weeks' time may be given to remove the defects.

Under the aforesaid circumstances, two week's further time is granted to the petitioner to remove the defects, subject to cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi, as the matter relates to the year 2011 and the same has remained pending for approximately 10 years for non-removal of defects.

Put up this case on 27.09.2021.

Jay/-

(Kailash Prasad Deo, J.)